

**GOVERNMENT OF INDIA
TOURISM
LOK SABHA**

UNSTARRED QUESTION NO:688
ANSWERED ON:15.07.2014
DEVELOPING TOURIST CENTRES
Singh Shri Ganesh

Will the Minister of TOURISM be pleased to state:

- (a) whether the Government has formulated/is implementing any effective scheme for developing tourist centres in the country;
- (b) if so, the details thereof and the financial assistance provided so far in this regard, location and State/UT-wise including Madhya Pradesh;
- (c) whether the Government proposes to include important places/locations of religious cultural, historical and archaeological significances in Madhya Pradesh on the tourist circuit; and
- (d) if so, the details thereof along with the time by which these locations are likely to be included and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE) (SHRI SHRIPAD NAIK)

(a) to (d): Yes, Madam. The Ministry of Tourism (MOT) provides Central Financial Assistance (CFA) under the Centrally sponsored Scheme viz. Product/Infrastructure Development for Destination and Circuits (PIDDC). The tourism projects to be funded by MOT are decided in consultation with the State Governments/Union Territory Administrations in prioritization meetings held every year with them, as per the Scheme Guidelines, inter-se priority and subject to availability of funds. The tourism projects include important tourist places and locations of religious cultural, historical and archaeological significances in the country including those in Madhya Pradesh.

The Ministry of Tourism promotes the rich culture and heritage of the country through tourism. This Ministry facilitates tourists by improving the amenities in the tourist places. Hence its initiatives do not affect the traditions and values adversely in the pilgrim centers.

The list of projects prioritized during 2014-15 for the State of Madhya Pradesh is given in Annexure I.

The project timeline for completion of each such project is decided in consultation with the concerned State/UT Govt. at the time of sanction of the project, which generally does not exceed 36 months and varies from project to project.

The State-wise details of amount sanctioned and released for the years 2012-13 and 2013-14 are given in the Annexure - II.